#### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

# LOK SABHA UNSTARRED QUESTION NO. 944 TO BE ANSWERED ON 22.11.2019

#### **Land Reserved for Forests**

#### 944. SHRI DEVUSINH JESINGBHAI CHAUHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the total area of land reserved for forests in Gujarat, district-wise;
- (b) the number of people illegally residing on the forest land for several years, district-wise;
- (c) whether the Government is formulating/has formulated any policy to allot pattas to these people for construction of houses and if so, the details thereof;
- (d) if not, whether the Government proposes to evict these people from the forest land; and
- (e) if not, the reasons therefor?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

- (a) Forest Survey of India, Dehradun, an organization under the Ministry carries out the assessment of forest cover of the country biennially and the findings are published in India State of Forest Report (ISFR). As per the latest report i.e. ISFR- 2017, the total recorded forest area in Gujarat State is 21859.22 square kilometre. The district-wise break up of forest area is given in **Annexure-I.**
- (b) As per the information received from the State of Gujarat, the district-wise statement of individuals who were claimants of forest land is given in **Annexure II.**
- (c) As per information received from the State of Gujarat, 88226 claimants have been given titles, that include the claims for house construction. Separate data for claims for construction of houses is not maintained by the State Government.
- (d) & (e) The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006, provides a framework for recording the forest rights so vested and the nature of evidence required for such recognition and vesting in respect of forest land in respect of member or members of a forest dwelling Scheduled Tribe or other traditional forest dwellers who have been residing in such forests for generations but whose rights could not be recorded. As per the information from the State of Gujarat, such cases of allowing rights/allotting pattas are considered after scrutiny under the said Act.

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#### Annexure I

## Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 944 due for answer on 22.11.2019 regarding 'Land Reserved for Forests'

### Details of District wise forest area in Gujarat.

Sl.No.	Name of District	Forest area (in square kilometre)
1	Ahmedabad	106.82
2	Amreli	339.93
3	Anand	0.00
4	Banaskantha	1107.2178
5	Bharuch	245.8438
6	Bhavnagar	255.4500
7	Dahod	884.15
8	Dang	1034.68
9	Gandhinagar	24.96
10	Jamnagar	1081.39
11	Junagadh	1572.27
12	Kutch	5638.7478
13	Kheda	21.05
14	Mehsana	71.52
15	Narmada	1142.9185
16	Navsari	264.4444
17	Panchmahal	685.76
18	Patan	484.64
19	Porbandar	246.90
20	Rajkot	170.94
21	Sabarkantha	815.03
22	Surat	496.7229
23	Surendranagar	406.8194
24	Tapi	907.61
25	Vadodara	20.83
26	Valsad	937.5281
27	Chhotaudepur	720.71
28	Morbi	375.6055
29	Dev Bhumi Dwarka	509.01
30	Botad	35.6714
31	Gir Somnath	189.01
32	Mahisagar	616.47
33	Aravalli	448.57
	Total	21859.22

#### **Annexure II**

## Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 944 due for answer on 22.11.2019 regarding 'Land Reserved for Forests'

### Details of individual claims under Forest Right Act (FRA)-2006

Sl.No.	Name of District	Claims Made	Claims	Claims	Titles
			Approved	Rejected	Distributed
1	Banas Kantha	9488	6611	2877	6611
2	Sabarkantha	11928	2628	9300	2619
3	Arvalli	7697	4089	3615	4089
4	Panch mahal	11672	3232	4536	2608
5	Mahisagar	11994	3950	2718	3950
6	Dahod	20150	3453	16697	3453
7	Chota udepur	17557	6667	0	6667
8	Narmada	17783	8576	64	8576
9	Bharuch	4076	2034	2042	2034
12	Surat	7745	4072	3675	4072
11	Tapi	77947	8104	0	8104
12	Dang	7341	3207	4109	3207
13	Navsari	9322	3950	4044	3950
14	Valsad	28286	28286	5881	28286
	Total	176986	88859	59558	88226